Shortage of foodgrains storage space in Odisha

1014. SHRI DILIP KUMAR TIRKEY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government is aware of the shortage of foodgrains storage space in Odisha; and
- (b) if so, the steps being taken by Government to enhance the storage space in Odisha?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Sir. As on 30.11.2013, storage capacity to the tune of 5.84 lakh MT (owned as well as hired covered capacity) is available with FCI in Odisha. Besides this, State Government has a storage capacity of 7.20 Lakh MT. Thus, the total storage capacity with FCI and State Government for storage of central pool stocks is 13.04 LMT.

Based on the recommendations of the State Level Committee (SLC), a storage gap of 3.75 lakh MT has been assessed.

(b) A storage capacity of 3.75 LMT is being created under Private Entrepreneurs Guarantee (PEG) Scheme out of which 1.125 LMT has been allotted to the Odisha State Warehousing Corporation (OSWC) for construction and a capacity of 1.87 LMT has been allotted to Central Warehousing Corporation (CWC). The Government of Odisha is finalising the implementing agency for the balance 0.75 LMT of storage capacity. A capacity of 2.09 Lakh MT has been completed and has been taken over by the Government of Odisha. Furthermore, a capacity of 10,000 MT has also been approved for construction of Godowns at Baripada under the Twelfth Five Year Plan.

Sugarcane pricing policy

1015. DR. T.N. SEEMA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has received demand(s)/suggestions from many organisations to bring out a long term sugarcane pricing policy;

- (b) if so, the details thereof and the response of Government thereto;
- (c) whether Government plans to examine the methodological issues including the cost concepts of Minimum Support Price (MSP); and
- (d) if so, by when Government proposes to review/revise the criteria/formula of fixation of Fair and Remunerative Price (FRP) in view of rising input cost of sugarcane cultivation alongwith the details thereof, State-wise and the changes likely to be made therein?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Central Government has been fixing the Fair and Remunerative Price (FRP) of sugarcane [earlier Statutory Minimum Price (SMP)] which is a benchmark price below which no sugar mill can purchase sugarcane. However, the farmers generally receive cane price higher than the FRP. The Dr. C. Rangarajan Committee report on regulation of sugar sector has *inter-alia* recommended that there should be a sharing of the revenues/value created in the sugarcane value chain between the farmers and the millers in a fair and equitable manner. The Central Government has considered recommendations of the Committee and has decided that the recommendation of the Committee relating to adoption of the Revenue Sharing Formula be left to the State Governments for adoption and implementation, as considered appropriate by them.

(c) and (d) The Government has appointed a Committee under the Chairmanship of Director, National Centre for Agricultural Economics and Policy Research (NCAP) to examine the methodological issues including the cost concepts of Minimum Support Price (MSP). The Committee is yet to submit its recommendations to the Government.

Use of the Emblems and Names (Prevention of Improper Use) Act, 1950

1016. SHRI MAHENDRA SINGH MAHRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Emblems and Names (Prevention of Improper Use), Act, 1950 prohibits the use of name which may suggest patronage of Central/State